

ITEM NO.801
(Mentioning)

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).13924/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLA(SJ) No. 3192/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

Date : 25-03-2025 This petition was mentioned today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Yash S. Vijay, AOR

For Respondent(s) : Mr. Anshul Narayan, Addl. S.C. [Mentioned By]
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The matter has been taken up on oral mentioning being done by the learned counsel for the respondent No.1 - State, though not listed today on the board.
2. According to him, pursuant to the order passed by this Court on 21.02.2025, the respondent No.2 - accused has been arrested and has been brought to this Court.
3. Let the respondent No.2 be taken into judicial custody of the concerned jurisdictional Court.
4. The SLP be listed in normal course.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
ASSISTANT REGISTRAR